

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.25/AM19
(HELD ON 27.03.2019)
UNDER THE CHAIRMANSHIP OF
SHRI VIJAY KUMAR, ADDL. DGFT**

Meeting No. 25/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 27.03.2019, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 3) Shri O.P. Sharma, Technical Expert (Consultant), D/o C&PC
- 4) Shri Dilip Kumar, DDG
- 5) Shri Ashok Chander Bhatt, FTDO

3. Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-259	M/s. Indofil Industries Ltd.	HQ F. No. 01/87/050/00069/AM18/DES-VII	Status: Approved
NC No.:25/AM19 Dated: 27.03.2019	Adv. Lic. No. and Date 0310811946 dated 20.03.2017	RA F. No. 03/94/040/01084/AM17/	

Subject: Fixation of Adhoc Norms.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00069/AM18, the Committee decided to adopt the following norms:

EXPORT ITEM		IMPORT ITEM	Quantity
ETHYL ACRYLATE CO-METHYL METHACRYLATE POLYMER POWDER {INDOFIL K -120ND}	1 Kg	ETHYL ACRYLATE	0.105Kg per Kg Export
		METHYL METHACRYLATE	0.940Kg per Kg Export
RA may take consequential action as per Policy / Procedures			

Dilip Kumar

दिलीप कुमार / DILIP KUMAR
उप महानिदेशक विदेश व्यापार / Dy. DGFT
विदेश व्यापार महानिदेशक / DGFT
वाणिज्य एवं उद्योग मंत्रालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. A-260	M/s. Gujarat Fluorochemicals Ltd.	HQ F. No. 01/87/050/00264/AM16/DES-VII	Status: Deferred
NC No.:25/AM19 Dated: 27.03.2019	Adv. Lic. No. and Date 3410041497 dated 09.09.2015	RA F. No. 34/24/040/00158/AM16/	

Subject: Fixation of Adhoc Norms.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

Case No. A-261	M/s. Gujarat Fluorochemicals Ltd.	HQ F. No. 01/87/050/00265/AM16/DES-VII	Status: Deferred
NC No.:25/AM19 Dated: 27.03.2019	Adv. Lic. No. and Date 3410041498 dated 09.09.2015	RA F. No. 34/24/040/00159/AM16/	

Subject: Fixation of Adhoc Norms.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

Case No. A-262	M/s. Gujarat Fluorochemicals Ltd.	HQ F. No. 01/87/050/00388/AM17/DES-VII	Status: Deferred
NC No.:25/AM19 Dated: 27.03.2019	Adv. Lic. No. and Date 3410042396 dated 02.08.2016	RA F. No. 34/24/040/00129/AM17/	

Subject: Fixation of Adhoc Norms.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

Case No. A-263	M/s V.K.A. Polymers Pvt. Ltd.	HQ F. No. 01/87/50/00377/AM19/DES-VII	Status: Approved
NC No.:25/AM19 Dated: 27.03.2019	Adv. Lic. No. and Date 3210078611 dated 14.08.2018	RA F. No. 32/24/040/00026/AM19	

Subject: Ratification of Norms.

Decision: The committee considered the request of the firm made by their mail dated 26.03.2019 and decided that following norms may be adopted in the Minutes of Meeting No.19/87-ALC1/2019 which was held on 05.12.2018 :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
HDPE NET IMPREGNATED WITH ALPHACYPERMETHRIN 0.55%	1Kg	COLOURING MASTERBATCH	0.0110 Kg
		LLDPE	0.0488Kg
		ALPHACYPERMETHRIN TECH 97%	0.0068 Kg
		HDPE GRANULES	1.0388Kg
RA may take consequential action as per Policy / Procedures			

Dilip Kumar

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Case No. A-264	M/s V.K.A. Polymers Pvt. Ltd.	HQ F. No. 01/87/50/00539/AM19/DES-VII	Status: Approved
NC No.:25/AM19 Dated: 27.03.2019	Adv. Lic. No. and Date 3210078673 dated 27.09.2018	RA F. No. 32/24/040/00035/AM19	

Subject: Ratification of Norms.

Decision: The committee considered the request of the firm made by their mail dated 26.03.2019 and decided that following norms may be adopted in the Minutes of Meeting No.19/87-ALC1/2019 which was held on 05.12.2018 :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
HDPE NET IMPREGNATED WITH ALPHACYPERMETHRIN 0.55%	1Kg	COLOURING MASTERBATCH	0.0110 Kg
		LLDPE	0.0488Kg
		ALPHACYPERMETHRIN TECH 97%	0.0068 Kg
		HDPE GRANULES	1.0388Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-265	M/s. Injectoplast Pvt. Ltd.	HQ F. No. 01/87/050/00411/AM17/DES-VII	Status: Deferred
NC No.:25/AM19 Dated: 27.03.2019	Adv. Lic. No. and Date 0610038477 dated 26.10.2016	06/24/040/00023/AM17/	

Subject: Fixation of adhoc norms.

Decision: The committee considered the case as per agenda and decided to defer for Personal Hearing as the firm had not attended the PH and decided that another date for PH may be given to the firm and deferred the case.

Case No. A-266	M/s. Injectoplast Pvt. Ltd.	HQ F. No. 01/87/050/00569/AM17/ DES-VII	Status: Deferred
NC No.:25/AM19 Dated: 27.03.2019	Adv. Lic. No. and Date 0610038550 dt. 02.02.2017	06/24/040/00040/AM17	

Subject: Request for amendment in the quantity of Import Item Color Concentrate.

Decision: The committee considered the case as per agenda and decided to defer for Personal Hearing as the firm had not attended the PH and decided that another date for PH may be given to the firm and deferred the case.

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Case No. A-267	M/s. Injectoplast Pvt. Ltd.	HQ F. No. 01/87/050/00366/AM18/DES-VII	Status: Deferred
NC No.:25/AM19 Dated: 27.03.2019	Adv. Lic. No. and Date 0610038693 dt.18.09.2017	06/24/040/00023/AM18	

Subject: Request for amendment in the quantity of Import Item Color Concentrates.

Decision: The committee considered the case as per agenda and decided to defer for Personal Hearing as the firm had not attended the PH and decided that another date for PH may be given to the firm and deferred the case.

Case No. A-268	M/s Balkrishan Industries Ltd.	HQ F. No. 01/80/050/00480/AM18/DES-VII	Status: Approved
NC No.:25/AM19 Dated: 27.03.2019	Adv. Lic. No. and Date --	03/94/040/00531/AM18	

Subject: Request to remove the condition imposed by Norms Committee

Decision: The committee considered the request of the firm and decided to remove the following condition

“import of anti oxidants shall not exceed 1Kg for two Kgs of Rubber Chemicals allowed”

in respect of the following authorizations of the firm :-

Sl. No.	Advance Authorization No.	Dated	RA F.No.
1.	0310816115	04.10.2017	03/94/040/00531/AM18
2.	0310816155	05.10.2017	03/94/040/00539/AM18
3.	0310817498	05.12.2017	03/94/040/00702/AM18
4.	0310817499	05.12.2017	03/94/040/00703/AM18

RA may take consequential action as per Policy / Procedures.

Case No. A-269	M/s V.K.A. Polymers Pvt. Ltd.	HQ F. No. 01/87/50/00411/AM18/DES-VII	Status: Approved
NC No.:25/AM19 Dated: 27.03.2019	Adv. Lic. No. and Date 3210078200 dated 08.06.2017	RA F. No. 32/24/040/00008/AM18	

Subject: Ratification of Norms.

Decision: The committee considered the request of the firm made by their mail dated 26.03.2019 and decided that following norms may be adopted in the Minutes of Meeting No.22/87-ALC1/2019 which was held on 06.02.2019 :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
HDPE NET IMPREGNATED WITH ALPHACYPERMETHRIN 0.55%	1Kg	COLOURING MASTERBATCH	0.0110 Kg
		LLDPE	0.0488Kg

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	ALPHACYPERMETHRIN TECH 97%	0.0068 Kg
	HDPE GRANULES	1.0388Kg
RA may take consequential action as per Policy / Procedures		

ONLINE CASES

Case No.: 2/13/87-ALC1/2016	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:25/87- ALC1/2018 27.03.2019	Status: Approved
HQ File :01/87/050/00277/AM17/	RLA File :02/24/040/00064/AM17/	Lic.No/Date:0210206799 30.06.2016	

Decision : Based on the technical comments of Department of Chemicals and Petro Chemicals furnished vide their communication dated 12.03.2019, Committee decided to ratify license as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Powersil R 310 C6 MH-IN L2- 8/7046 (Polydimethyl siloxane with auxiliary)	1MT	Wacker Intermediate C 622 Polydimethyl siloxane and auxiliary	0.972MT/MT
		Elastosil Aux Castearat batch Polydimethyl siloxane and auxiliary	0.00079Kg/MT
		Trigonox 101-45S-PS/ Elastosil Aux Curing Agent C 6 Organic Peroxide	0.00098Kg/MT
		Elastosil Colour Paste PT Black Standard Polydimethyl siloxane and auxiliary, Filler	0.00099Kg/MT

RA may take consequential action as per Policy / Procedures

Case No.: 36/13/87-ALC1/2016	Party Name: NIKISU FINE CHEMICALS PVT.LTD	Meet No/Date:25/87- ALC1/2018 27.03.2019	Status: Withdrawn
HQ File :01/87/050/00311/AM17/	RLA File :03/95/040/00039/AM17/	Lic.No/Date:0310806728 29.07.2016	

Decision : The committee considered the reply of the firm, wherein it was stated that the Advance Authorization has been cancelled by RA, Mumbai. The firm has also requested for closure of their case. Therefore, committee decided to withdraw the case.

Case No.: 17/14/87-ALC1/2016	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:25/87- ALC1/2018 27.03.2019	Status: Deferred
HQ File :01/87/050/00350/AM17/	RLA File :03/94/040/00644/AM17/	Lic.No/Date:0310808590	

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Ministry of Commerce & Industry
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Industrial Bhawan, New Delhi

20.10.2016

Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}

4	Case No.:9/20/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/80/050/00452/AM17/	RLA File :06/24/040/00026/AM17/	Lic.No/Date:0610038494 30.11.2016	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) To indicate weight of each export product in Kg term and import content in it b) Complete calculation for the requirement of imported and indigenous raw materials indicating wastage separately for each input for the manufacture of Export items.				

5	Case No.:5/22/87-ALC1/2018	Party Name: TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Withdrawn
	HQ File :01/87/050/00679/AM19/	RLA File :05/24/040/00515/AM17/	Lic.No/Date:0510401316 16.01.2017	
Decision : The committee considered the reply of the CLA, New Delhi, wherein it was stated that the Advance Authorization has been issued on repeat basis. Hence copy of the application of the firm was not forwarded. Therefore, committee decided to withdraw the case.				

6	Case No.:11/2/87-ALC1/2017	Party Name: DURLAX ARCHTECH PVT LTD	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00068/AM18/	RLA File :03/94/040/01073/AM17/	Lic.No/Date:0310812402 10.04.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}				

7	Case No.:13/2/87-ALC1/2017	Party Name: DURLAX ARCHTECH PVT LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00070/AM18/	RLA File :03/94/040/01111/AM17/	Lic.No/Date:0310812403 10.04.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}				

8	Case No.:133/2/87-ALC1/2017	Party Name: G B RUBBER PRODUCTS	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Rejected
	HQ File :01/87/050/00190/AM18/	RLA File :31/83/040/00140/AM17/	Lic.No/Date:3110066787 19.06.2017	

Dilip Kumar

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Decision : The committee noted that a DL was issued to firm on 08.11.2018 which was followed by a reminder on 08.02.2019. However, firm not replied to the DL. Therefore, committee decided to reject the case

9	Case No.: 43/3/87-ALC1/2017	Party Name: COLORPLAST SYSTEMS PVT LTD	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00244/AM18/	RLA File :05/23/040/00113/AM18/	Lic.No/Date:0510403191 21.06.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}				

10	Case No.: 72/3/87-ALC1/2017	Party Name: GOVIND RUBBER LIMITED.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Rejected
	HQ File :01/87/050/00273/AM18/	RLA File :30/24/040/00010/AM18/	Lic.No/Date:3010104079 14.07.2017	
Decision : The committee noted that a DL was issued to firm on 08.11.2018 which was followed by a reminder on 07.02.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case				

11	Case No.: 4/18/87-ALC1/2018	Party Name: SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00453/AM19/	RLA File :03/95/040/00434/AM18/	Lic.No/Date:0310815577 06.09.2017	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Bifurcation of quantity of Export item in 3 import items				

12	Case No.: 34/9/87-ALC1/2017	Party Name: ARCHROMA INDIA PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00475/AM18/	RLA File :03/94/040/00489/AM18/	Lic.No/Date:0310815682 12.09.2017	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued.				

13	Case No.: 35/9/87-ALC1/2017	Party Name: ARCHROMA INDIA PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00476/AM18/	RLA File :03/94/040/00495/AM18/	Lic.No/Date:0310815735 13.09.2017	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued.				

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वाणिज्य एवं उद्योग विभाग
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

14	Case No.:13/19/80-ALC2/2017	Party Name: HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/80/050/00294/AM18/	RLA File :31/83/040/00086/AM18/	Lic.No/Date:3110066891 17.10.2017	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued.				
15	Case No.:63/10/87-ALC1/2017	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00553/AM18/	RLA File :03/94/040/00725/AM18/	Lic.No/Date:0310817909 19.12.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}}				
16	Case No.:32/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00481/AM19/	RLA File :03/95/040/00167/AM18/	Lic.No/Date:0310818250 05.01.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}}				
17	Case No.:33/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00482/AM19/	RLA File :03/95/040/00638/AM18/	Lic.No/Date:0310818251 05.01.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}}				
18	Case No.:34/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00483/AM19/	RLA File :03/95/040/00031/AM18/	Lic.No/Date:0310818252 05.01.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}}				
19	Case No.:35/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred

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HQ File :01/87/050/00484/AM19/	RLA File :03/95/040/00382/AM18/	Lic.No/Date:0310818253 05.01.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}}			

20	Case No.: 36/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00485/AM19/	RLA File :03/95/040/00570/AM18/	Lic.No/Date:0310818254 05.01.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}}				

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Case No.:9/1/87-ALC1/2018	Party Name: NAVNEET EDUCATION LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Approved												
HQ File :01/87/050/00009/AM19/	RLA File :03/95/040/00763/AM18/	Lic.No/Date:0310818339 09.01.2018													
Decision : The committee considered the case as per agenda and decided to ratify the licence as follow:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>2-POCKET POLY PORTFOLIO WITH PRONG (82,60,000 NOS)NET CONT: PROPYLENE SHEETS 479080KGS</td><td>487340Kg</td><td>PRONGS + EYELETS (8260 Kgs)</td><td>24780000 number (Net to Net with accountability)</td></tr><tr><td></td><td></td><td>RELEVANT POLY PROPYLENE SHEETS</td><td>503034Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	2-POCKET POLY PORTFOLIO WITH PRONG (82,60,000 NOS)NET CONT: PROPYLENE SHEETS 479080KGS	487340Kg	PRONGS + EYELETS (8260 Kgs)	24780000 number (Net to Net with accountability)			RELEVANT POLY PROPYLENE SHEETS	503034Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
2-POCKET POLY PORTFOLIO WITH PRONG (82,60,000 NOS)NET CONT: PROPYLENE SHEETS 479080KGS	487340Kg	PRONGS + EYELETS (8260 Kgs)	24780000 number (Net to Net with accountability)												
		RELEVANT POLY PROPYLENE SHEETS	503034Kg												
RA may take consequential action as per Policy / Procedures															

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Case No.:45/1/87-ALC1/2018	Party Name: PRISTINE MELAMINE LLP	Meet No/Date:25/87- ALC1/2018 27.03.2019	Status: Approved								
HQ File :01/87/050/00045/AM19/	RLA File :34/24/040/00283/AM18/	Lic.No/Date:3410043793 10.01.2018									
Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade (DPIIT) furnished vide their communication No.7/50/2019-TS dated 25.02.2019, Committee decided to ratify license as under:											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>MELAMINE FORMALDEHYDE MOULDING POWDER</td><td>36000Kg</td><td>MELAMINE POWDER</td><td>18000Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	MELAMINE FORMALDEHYDE MOULDING POWDER	36000Kg	MELAMINE POWDER	18000Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
MELAMINE FORMALDEHYDE MOULDING POWDER	36000Kg	MELAMINE POWDER	18000Kg								
RA may take consequential action as per Policy / Procedures											

23	Case No.: 53/20/80-ALC2/2017	Party Name: GOLD MOHUR	Meet No/Date:25/87-	Status:
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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	PROFILES LIMITED	ALC1/2018 27.03.2019	Deferred
HQ File :01/80/050/00417/AM18/	RLA File :05/23/040/00421/AM18/	Lic.No/Date:0510405475 31.01.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued.			

24	Case No.:40/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00489/AM19/	RLA File :03/95/040/00826/AM18/	Lic.No/Date:0310820622 24.04.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}}				

	Case No.:4/12/87-ALC1/2018	Party Name: UNITED RUBBER INDUSTRIES (INDIA) PVT. LTD	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Approved
	HQ File :01/87/050/00223/AM19/	RLA File :03/95/040/01016/AM18/	Lic.No/Date:0310820661 25.04.2018	
Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No.7/47/2019-TS dated 14.02.2019, Committee decided to ratify license as under:				

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EXPORT ITEM	QTY	IMPORT ITEM	Qty. recommended in Kg for per Kg of export
EPDM HOSES CONTAINING 56.70% EDPM & 5% PARA ARAMID YARN	98130Kg	ETHYLENE PROPYLENE DIENE MONOMER (EPDM)	0.6237
		PARA ARAMAID YARN	0.055
		CARBON BLACK - FEF	0.255
NITRIL HOSES CONTAINING 65.365% NBR & 5% PARA ARAMID YARN	22260Kg	ACRYLO NITRILE BUTADIENE RUBBER (NBR)	0.719
		PARA ARAMID YARN	0.055
		CARBON BLACK - FEF	0.220
NEOPRENE HOSES CONTAINING 57.4% CHLOROPRENE RUBBER & 5% PARA ARAMID	25300Kg	CHLOROPRENE RUBBER (CR)	0.634
		PARA ARAMAID YARN	0.055
		CARBON BLACK - FEF	0.222

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SILICON CONTAINING EDPM & ARAMID	HOSES 91.49% 4.76% PARA	89500Kg	VMQ {SILICONE}	RUBBER	1.0604
			META FABRIC	ARAMID	0.05236

RA may take consequential action as per Policy / Procedures

26	Case No.:41/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00490/AM19/	RLA File :03/95/040/00962/AM18/	Lic.No/Date:0310820766 03.05.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK})				

27	Case No.:12/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00686/AM19/	RLA File :05/23/040/00037/AM19/	Lic.No/Date:0510406468 15.05.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK})				

28	Case No.:13/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00687/AM19/	RLA File :05/23/040/00044/AM19/	Lic.No/Date:0510406469 15.05.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK})				

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Case No.:11/17/87-ALC1/2018	Party Name: AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Approved																
HQ File :01/87/050/00403/AM19/	RLA File :03/94/040/00124/AM19/	Lic.No/Date:0310821051 17.05.2018																	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00403/AM19, the Committee decided to ratify the license as under:-																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>Quantity</th></tr><tr><td>Thermoformed Plastic Punnets</td><td>50MT</td><td>RPET Sheet</td><td>55MT</td></tr><tr><td>Thermoformed Plastic Punnets</td><td>50MT</td><td>RPET Sheet</td><td>55MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity	Thermoformed Plastic Punnets	50MT	RPET Sheet	55MT	Thermoformed Plastic Punnets	50MT	RPET Sheet	55MT	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity																
Thermoformed Plastic Punnets	50MT	RPET Sheet	55MT																
Thermoformed Plastic Punnets	50MT	RPET Sheet	55MT																
RA may take consequential action as per Policy / Procedures																			

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Case No.: 12/17/87-ALC1/2018	Party Name: AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Approved
HQ File :01/87/050/00404/AM19/	RLA File :03/94/040/00125/AM19/	Lic.No/Date:0310821049 17.05.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00404/AM19, the Committee decided to adopt following norms:-

30	EXPORT ITEM	QTY	IMPORT ITEM	Quantity
	Thermoformed Plastic Punnets	1Kg	PET Resin	0.8213Kg
	Thermoformed Plastic Punnets	1Kg	PET Resin	0.8213Kg
			PET Flakes	0.3287Kg
			PET Flakes	0.3287Kg
RA may take consequential action as per Policy / Procedures				

Case No.: 15/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
31 HQ File :01/87/050/00689/AM19/	RLA File :05/23/040/00093/AM19/	Lic.No/Date:0510406696 31.05.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK})

Case No.: 28/18/87-ALC1/2018	Party Name: -SNF [INDIA] PVT. LTD.,	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
32 HQ File :01/87/050/00477/AM19/	RLA File :26/24/040/00003/AM19/	Lic.No/Date:2610012840 13.06.2018	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.: 42/18/87-ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:25/87-ALC1/2018	Status: Deferred
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			27.03.2019	
	HQ File :01/87/050/00491/AM19/	RLA File :26/24/040/00001/AM19/	Lic.No/Date:2610012841 13.06.2018	
	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			
	Case No.:94/21/87-ALC1/2018	Party Name: SAMPARK INDUSTRIES LTD	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
34	HQ File :01/87/050/00643/AM19/	RLA File :05/24/040/00102/AM19/	Lic.No/Date:0510406892 18.06.2018	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued.			
	Case No.:4/17/87-ALC1/2018	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
35	HQ File :01/87/050/00396/AM19/	RLA File :05/24/040/00136/AM19/	Lic.No/Date:0510406924 20.06.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for comments of DIPP			
	Case No.:5/8/80-ALC2/2018	Party Name:HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/80/050/00128/AM19/	RLA File :05/23/040/00135/AM19/	Lic.No/Date:0510406939 21.06.2018	
36	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) To indicate weight of each type of Rubber Rollers to be exported , giving its composition i.e. net weight of rubber parts, metals/aluminium shell, handle etc. b) Complete calculation of requirement of input(both imported and indigenous) indicating wastage claimed for each raw material.			
37	Case No.:50/16/87-ALC1/2018	Party Name: MULTIBASE INDIA LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Approved

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HQ File :01/87/050/00347/AM19/	RLA File :03/95/040/00178/AM19/	Lic.No/Date:0310822001 28.06.2018
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Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No.7/52/2019-TS dated 25.02.2019, Committee decided to ratify license as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYETHYLENE BASED SILOXANE MASTER BATCH / COMPOUND SILICON MASTERBATCH DOW CORNING (R)/ DOW CORNING TM MB50-001 Masterbatch / DOW CORNING TM MB50-002 Masterbatch / DOW CORNING TM MB50-012 Masterbatch / DOW CORNING TM MB25-031 Additive	50000Kg	SGM-26 (MIDLAND) GUM,KG,100 KG-FBR / SILASTIC (R) SGM-26, 100 KG DRUM (Dimethyl/Siloxane dimethylvinysiloxy- terminated)	25750Kg
		Polypropylene	25750Kg

RA may take consequential action as per Policy / Procedures

38	Case No.: 8/16/87-ALC1/2018	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:25/87- ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00305/AM19/	RLA File :02/24/040/00058/AM19/	Lic.No/Date:0210208570 16.07.2018	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm. However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued.

39	Case No.: 14/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:25/87- ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00688/AM19/	RLA File :05/23/040/00077/AM19/	Lic.No/Date:0510407332 27.07.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert (Consultant)(SK)).

40	Case No.: 17/17/87-ALC1/2018	Party Name: COSMO FILMS LTD	Meet No/Date:25/87- ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00409/AM19/	RLA File :03/94/040/00359/AM19/	Lic.No/Date:0310822743 31.07.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK})

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Case No.:18/19/87-ALC1/2018	Party Name: VITHAL CASTOR POLYOLS PRIVATE LIMITED	Meet No/Date:25/87- ALC1/2018 27.03.2019	Status: Approved
HQ File :01/87/050/00512/AM19/	RLA File :03/95/040/00453/AM19/	Lic.No/Date:0310822949 09.08.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00512/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Polyster Polyol Hydroxyl value (185-215) (EST-2070)	1MT	Phthalic Anhydride	248.33Kg
		Diethylene Glycol	523.26Kg
		Benzoic Acid	268.41Kg
RA may take consequential action as per Policy / Procedures			

Case No.:19/19/87-ALC1/2018	Party Name: VITHAL CASTOR POLYOLS PRIVATE LIMITED	Meet No/Date:25/87- ALC1/2018 27.03.2019	Status: Approved
HQ File :01/87/050/00513/AM19/	RLA File :03/95/040/00454/AM19/	Lic.No/Date:0310822948 09.08.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00513/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Polyester Polyol Hydroxyl value (225-255) (EST-2408)	1MT	Phthalic Anhydride	476.46Kg
		Diethylene Glycol	597.16Kg
RA may take consequential action as per Policy / Procedures			

Case No.:20/19/87-ALC1/2018	Party Name: VITHAL CASTOR POLYOLS PRIVATE LIMITED	Meet No/Date:25/87- ALC1/2018 27.03.2019	Status: Approved
HQ File :01/87/050/00514/AM19/	RLA File :03/95/040/00455/AM19/	Lic.No/Date:0310822993 13.08.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00514/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity

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Polyester Polyol Hydroxyl value (205-235) (ES-B650)	1MT	Phthalic Anhydride	375.93Kg
		Diethylene Glycol	558.96Kg
		Benzoic Acid	135.12Kg
RA may take consequential action as per Policy / Procedures			

Case No.:51/21/87-ALC1/2018	Party Name: RELICAB CABLE MANUFACTURING LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
HQ File :01/87/050/00600/AM19/	RLA File :03/95/040/00463/AM19/	Lic.No/Date:0310823145 20.08.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- 44 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:51/17/87-ALC1/2018	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
HQ File :01/87/050/00443/AM19/	RLA File :30/24/040/00022/AM19/	Lic.No/Date:3010104429 06.09.2018	
45 Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued.			

Case No.:1/21/87-ALC1/2018	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Approved
HQ File :01/87/050/00550/AM19/	RLA File :03/94/040/00180/AM19/	Lic.No/Date:0310823686 10.09.2018	

46 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00550/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Polyether Polyol (Exacol TMP 950)	1Kg	Trimethylolpropane	0.773Kg

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		Propylene Oxide	0.247Kg
RA may take consequential action as per Policy / Procedures			

47	Case No.:53/17/87-ALC1/2018	Party Name: PERFECT BELTS LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00445/AM19/	RLA File :30/24/040/00026/AM19/	Lic.No/Date:3010104438 13.09.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}				

48	Case No.:42/19/87-ALC1/2018	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00536/AM19/	RLA File :30/24/040/00028/AM19/	Lic.No/Date:3010104445 18.09.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued.				

49	Case No.:16/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00690/AM19/	RLA File :05/23/040/00234/AM19/	Lic.No/Date:0510407983 04.10.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}				

50	Case No.:17/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00691/AM19/	RLA File :05/23/040/00258/AM19/	Lic.No/Date:0510408004 05.10.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}				

51	Case No.:18/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00692/AM19/	RLA File :05/23/040/00266/AM19/	Lic.No/Date:0510408005 05.10.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}				

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52	Case No.:31/19/87-ALC1/2018	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00525/AM19/	RLA File :05/24/040/00377/AM19/	Lic.No/Date:0510408015 08.10.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of DPIIT				

53	Case No.:29/19/87-ALC1/2018	Party Name: R.V.R. TECHNOLOGIES LTD,	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Approved
	HQ File :01/87/050/00523/AM19/	RLA File :05/24/040/00368/AM19/	Lic.No/Date:0510408068 10.10.2018	

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No.7/42/2019-TS dated 18.02.2019, Committee decided to ratify license as under:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity recommended per Kg of Export Product
Nylon Skinwall Chafer Bicycle Tyres Fitted With Reflective Tape Total No of Tyres 143000 Pcs Having Weight of Each Tyre not Exceeding 950 gms +/-2%	135850Kg	Natural Rubber	0.129Kg
		Synthetic Rubber - EPDM (Including Reprocessed)	0.2260Kg
		Bead Wire	0.10400Kg
		Carbon Black	0.1004Kg
		Rubber Chemicals Antioxidants, Accelerators, Retarders and Peptizer	0.065Kg
		Zinc Oxide	0.013Kg
		All Other Misc Material/Chemicals Microcrystalline Wax, Parafin Wax, Pigments and Sulphur, Plasticizer, Coupling Agent, Activators and Fillers, Dip Chemicals, Mould Release Agents, Tackifiers and Catalysts and Syloff	0.028Kg

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		6 Dipped Nylon Tyre Cord Fabric (840 D/1)	0.104Kg
		Reflective Tape (Width 5mm)	4.42meter
		Nylon Chafer	0.0442Sq.Mt
		Synthetic Rubber (PBR)	0.206Kg

RA may take consequential action as per Policy / Procedures

54	Case No.: 17/21/87-ALC1/2018	Party Name: JESONS INDUSTRIES LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00566/AM19/	RLA File :03/94/040/00625/AM19/	Lic.No/Date:0310824564 22.10.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued.				

55	Case No.: 19/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00693/AM19/	RLA File :05/23/040/00305/AM19/	Lic.No/Date:0510408235 25.10.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}}				

56	Case No.: 44/19/87-ALC1/2018	Party Name: POLYBOND INDIA PVT.LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00538/AM19/	RLA File :31/83/040/00107/AM19/	Lic.No/Date:3110067216 26.10.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued.				

57	Case No.: 122/21/87-ALC1/2018	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00671/AM19/	RLA File :30/24/040/00035/AM19/	Lic.No/Date:3010104495 08.11.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued.				

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58	Case No.: 23/21/87-ALC1/2018	Party Name: JESONS INDUSTRIES LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00572/AM19/	RLA File :03/94/040/00705/AM19/	Lic.No/Date:0310825081 16.11.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued.				

59	Case No.: 8/22/87-ALC1/2018	Party Name: NIKHIL ADHESIVES LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00682/AM19/	RLA File :03/95/040/00748/AM19/	Lic.No/Date:0310825083 16.11.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}				

60	Case No.: 123/21/87-ALC1/2018	Party Name: METRO TYRES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00672/AM19/	RLA File :30/24/040/00037/AM19/	Lic.No/Date:3010104512 20.11.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Complete calculation for the requirement of impored and indigenous raw materials for the manufacture of Export item. b) To indicate wastage {net content+wastage} of each raw material including indigenous inputs c) GSM pf Nylon Tyre Cprd fabric dipped				

61	Case No.: 3/23/87-ALC1/2018	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Withdrawn
	HQ File :01/87/050/00701/AM19/	RLA File :03/94/040/00726/AM19/	Lic.No/Date:0310825221 26.11.2018	
Decision : The committee considered the reply of the RA, Mumbai , wherein it was stated that the Advance Authrization has been issued on repeat basis. Hence copy of the application of the firm was not forwarded.Therefore, committee decided to withdraw the case.				

62	Case No.: 20/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00694/AM19/	RLA File :05/23/040/00335/AM19/	Lic.No/Date:0510408715 30.11.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}				

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63	Case No.:24/21/87-ALC1/2018	Party Name: JESONS INDUSTRIES LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00573/AM19/	RLA File :03/94/040/00738/AM19/	Lic.No/Date:0310825362 03.12.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued.				

64	Case No.:98/21/87-ALC1/2018	Party Name: SAMPARK INDUSTRIES LTD	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00647/AM19/	RLA File :05/24/040/00491/AM19/	Lic.No/Date:0510408905 13.12.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued.				

65	Case No.:1/22/87-ALC1/2018	Party Name: WICTOR COMPOUNDING (INDIA) PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/00675/AM19/	RLA File :05/24/040/00457/AM19/	Lic.No/Date:0510408944 17.12.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant){SK}				

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Case No.:22/22/87-ALC1/2018	Party Name: ST.MARYS RUBBERS PVT.LTD	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Approved
HQ File :01/87/050/00696/AM19/	RLA File :10/24/040/00078/AM19/	Lic.No/Date:1010060087 17.12.2018	

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No.7/52/2019-TS dated 25.02.2019, Committee decided to ratify license as under:

66	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	SURGICAL RUBBER LATEX GLOVES IN PAIRS (TOTAL NET WEIGHT OF EXPORT ITEM 68.2875 MT)	68.287MT	HIGH AMONIA NATURAL RUBBER LATEX (WET) 60% (TOTAL NET WEIGHT OF IMPORT ITEM USED IN EXPORT PRODUCT - 95.2381 MT)	99.642MT
			PAPER GRID LACQUER 70 GSM (Packing Material) (TOTAL NET WEIGHT OF IMPORT ITEM USED IN EXPORT PRODUCT -8.976 MT)	As per packing policy

RA may take consequential action as per Policy / Procedures

Case No.:24/22/87-ALC1/2018	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
67 HQ File :01/87/050/00698/AM19/	RLA File :30/24/040/00046/AM19/	Lic.No/Date:3010104543 27.12.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for comments of Technical Expert(Consultant) {SK}

Case No.:108/23/87-ALC1/2018	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
HQ File :01/87/050/00806/AM19/	RLA File :08/24/040/00306/AM19/	Lic.No/Date:0810144276 09.01.2019	

68 **Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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f)Percentage composition in the export product

69	Case No.:22/25/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/01219/AM19/	RLA File :03/95/040/00771/AM19/	Lic.No/Date:0310827133 19.02.2019	
Decision : The committee considered the case as per agenda that and decided that the application the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.				

70	Case No.:4/25/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/01201/AM19/	RLA File :03/95/040/01230/AM19/	Lic.No/Date:0310827295 26.02.2019	
Decision : The committee considered the case as per agenda that and decided that the application the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.				

71	Case No.:5/25/87-ALC1/2018	Party Name : RELIANCE INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/01202/AM19/	RLA File :03/95/040/01229/AM19/	Lic.No/Date:0310827296 26.02.2019	
Decision : The committee considered the case as per agenda that and decided that the application the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.				

72	Case No.:6/25/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/01203/AM19/	RLA File :03/95/040/01145/AM19/	Lic.No/Date:0310827298 26.02.2019	
Decision : The committee considered the case as per agenda that and decided that the application the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.				

73	Case No.:1/25/87-ALC1/2018	Party Name: RATHNA PACKAGING INDIA PVT.LTD,	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
	HQ File :01/87/050/01198/AM19/	RLA File :07/24/040/00271/AM19/	Lic.No/Date:0710114590 27.02.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for comments of DPIIT				

74	Case No.:9/25/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
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HQ File :01/87/050/01206/AM19/	RLA File :03/95/040/01141/AM19/	Lic.No/Date:0310827350 27.02.2019	
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Decision : The committee considered the case as per agenda that and decided that the application the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.

Case No.:10/25/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
75 HQ File :01/87/050/01207/AM19/	RLA File :03/95/040/01058/AM19/	Lic.No/Date:0310827364 27.02.2019	

Decision : The committee considered the case as per agenda that and decided that the application the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.

Case No.:11/25/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
76 HQ File :01/87/050/01208/AM19/	RLA File :03/95/040/01106/AM19/	Lic.No/Date:0310827370 27.02.2019	

Decision : The committee considered the case as per agenda that and decided that the application the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.

Case No.:12/25/87-ALC1/2018	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
77 HQ File :01/87/050/01209/AM19/	RLA File :03/95/040/01059/AM19/	Lic.No/Date:0310827379 28.02.2019	

Decision : The committee considered the case as per agenda that and decided that the application the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.

Case No.:13/25/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
78 HQ File :01/87/050/01210/AM19/	RLA File :03/95/040/01105/AM19/	Lic.No/Date:0310827380 28.02.2019	

Decision : The committee considered the case as per agenda that and decided that the application the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.

Case No.:16/25/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
79 HQ File :01/87/050/01213/AM19/	RLA File :03/95/040/01140/AM19/	Lic.No/Date:0310827392 28.02.2019	

Decision : The committee considered the case as per agenda that and decided that the application the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.

Dr. P. K. Kumar

	Case No.:19/25/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
80	HQ File :01/87/050/01216/AM19/	RLA File :03/95/040/01173/AM19/	Lic.No/Date:0310827402 01.03.2019	
Decision : The committee considered the case as per agenda that and decided that the application the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.				

	Case No.:20/25/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2018 27.03.2019	Status: Deferred
81	HQ File :01/87/050/01217/AM19/	RLA File :03/95/040/01114/AM19/	Lic.No/Date:0310827405 01.03.2019	
Decision : The committee considered the case as per agenda that and decided that the application the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.				

Meeting ended with a vote of thanks to the Chair.

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